

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**M.A. No. 108 of 2007**

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Branch Manager, United India Insurance Company Ltd. ...Appellant(s).  
Versus

Bitia Hembram & Ors. ... Respondent(s)

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**  
**Through: Video Conferencing**

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For the Appellant(s) : Mr. D.C. Ghose, Advocate.

For the Respondent : Mr. Manoj Kumar Sah, Advocate

23/06.09.2021: It has been submitted by Mr. Manoj Kumar Sah, learned counsel that order under Section 166 of the Motor Vehicle Act has been passed in the claim case filed by the claimants. He submits that he will seek instruction and will inform this Court accordingly. He prays for some time.

Prayer is allowed.

List this case after three weeks.

Rajnish

**(ANANDA SEN, J.)**